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**Government of Odisha**  
**Forest and Environment Department**  
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No. Env-I(L)-07/2019 **12349** / F&E., dated. **29-6-19**

From

Dr. K. Murugesan, IFS  
Director, Environment  
-cum-Special Secretary to Government

To

The Registrar,  
National Green Tribunal, Principal Bench  
Faridkot House, Copernicus Marg, New Delhi-110001

Sub: Submission of Quarterly Report in compliance to the Order dated 26.03.2019 of the Hon'ble NGT, Principal Bench, New Delhi passed in OA No. 606/2018

Sir,

I am directed to invite a reference to the subject cited above and to submit herewith a notarized counter affidavit duly sworn in by the Chief Secretary, Odisha in compliance to the Order dated 26.03.2019 of the Hon'ble NGT, Principal Bench, New Delhi passed in OA No. 606/2018.

This is for favour of information and necessary action.

Yours faithfully,



Director, Environment-cum-  
Special Secretary to Government

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
Principal Bench,  
At- New Delhi  
Original Application No. 606 of 2018**

**COMPLIANCE TO THE ORDER DATED 26.03.2019 OF THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI, PASSED IN  
O.A. NO. 606/2018**

**AFFIDAVIT ON BEHALF OF THE CHIEF SECRETARY, ODISHA**

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Place: Bhubaneswar

Date: 29.06.2019

ADVOCATE

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**Principal Bench,  
At- New Delhi  
Original Application No. 606 of 2018**

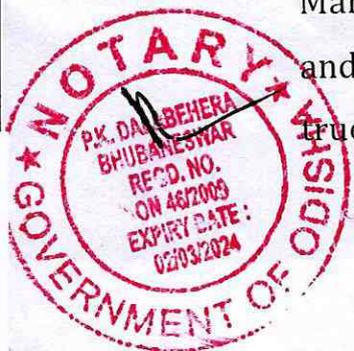
**COMPLIANCE TO THE ORDER DATED 26.03.2019 OF THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI PASSED IN  
O.A. NO. 606/2018**

**AFFIDAVIT ON BEHALF OF THE CHIEF SECRETARY, ODISHA**

I, Sri Aditya Prasad Padhi, aged about 59 years, Son of Dr. N.C. Padhi, at present working as Chief Secretary to Government of Odisha, Secretariat Building, District- Khurda do hereby solemnly affirm and state as follows:

1. That, the issue involved in this application is to comply with the directions given in order dated 26.03.2019 of the Hon'ble National Green Tribunal, New Delhi in O.A. No. 606/2018.
2. That, the Chief Secretary, Odisha has also been directed to submit quarterly reports in every three months. First of such compliance report shall be furnished by June 30, 2019. Accordingly, a quarterly compliance report on behalf of the Chief Secretary, Odisha is annexed and marked as **Annexure-A**
3. That, it is humbly submitted that the provisions of Solid Waste Management Rules, 2016, Bio-medical Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016 are being implemented in true sprit by the State of Odisha.

*Aditya Prasad Padhi*



That the facts stated above are true and correct to the best of my knowledge and based on official records.

Identified by  
Advocate

*Aditya*  
*29/6/19*

*Aditya Prasad Padhi*  
DEPONENT  
Chief Secretary,  
Odisha



**VERIFICATION**

I, the above named Deponent do hereby verify at Bhubaneswar on this **29th day of June, 2019** that the contents of the present affidavit at paragraphs are true and correct to the best of my knowledge & belief based on official records and nothing material has been concealed therefrom.

Place: Bhubaneswar  
Date: 29.06.2019

*Aditya Prasad Padhi*  
DEPONENT  
Chief Secretary,  
Odisha

the deponent above named do hereby  
I, the above named Deponent do hereby verify at Bhubaneswar on this  
29/6/19  
29/6/19  
at about ..... A.M./P.M  
and states on oath that the contents  
of this affidavit are true to the best of  
his/her knowledge  
Notary, Deponent, Bhubaneswar

ANNEXURE-A

**QUARTERLY COMPLIANCE REPORT TO THE ORDER DATED  
26.03.2019 OF THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI,  
PASSED IN O.A. NO. 606/2018**

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In pursuance of the order dated 26.03.2019 of Hon'ble National Green Tribunal, Principal Bench, New Delhi, the review meetings were held under the Chairmanship of Chief Secretary, Odisha on 04.04.2019, 01.06.2019 and 26.06.2019 to monitor the progress of Solid Waste Management in the State.

**Compliance on the following point is being submitted before Hon'ble National Green Tribunal, Principal Bench, New Delhi:-**

- i. Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within 6 weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.
- ii. At least three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities /towns/villages which will be made fully compliant within next six months.
- iii. The remaining cities, towns and Village Panchayat of the State may be made fully complaint in respect of environmental norms within one year.
- iv. A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30, 2019.
- v. The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.
- vi. The District Magistrates or other officers may be imparted requisite training.
- vii. The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks.
- viii. Performance Audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.

**i (a) Steps for compliance of Rules 22 of SWM Rules be now taken within six weeks to the extent not yet taken.**

**1. Identification of suitable sites for setting up Solid Waste Processing facilities.**

Out of 114 ULBs, in respect of 76 ULBs, 628.52 acres of land parcels have been identified for setting up solid waste processing and disposal facilities.

**2. Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand-alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.**

- 38 sites have been identified for setting up of sanitary landfill that will cater to the need of 66 ULBs. Some small ULBs are also tagged to nearest landfill and as such regional landfills are being developed. Collectors are in the process of identification of land for remaining ULBs.
- New technique and methodology have been identified wherein Sanitary Landfill may not even be required.

**3. Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities (alienation/acquiring).**

- The Chief Secretary reviewed progress on implementation of provisions of the Rules and directed the Collectors of all the Districts to identify and hand over advance possession in favour of ULBs of suitable sites for the purpose.
- The Principal Secretary to Government, Housing & Urban Development Department is also closely monitoring the progress. The Collectors have been directed to ensure advance possession of the parcels of land to the ULBs concerned for the purpose before alienation of land to fast-track the progress of work.

**4. Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste, domestic hazardous and inert solid wastes at source.**

In order to induce behavioural change in the waste generators, all Sanitation Workers, identified rag pickers, frontline Workers such as, members of WSHGs, NGOs have been trained on the aspects of the SWM Rules, 2016 in two spells: 6th to 11th June, 2019 and 20th to 24th June, 2019. Altogether 28,606 persons have been trained.

**5. Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.**

- An exposure visit by a team of officials closely associated with management of Solid Waste to Tambaram and adjoining Municipalities in the State of Tamil Nadu during 19th to 21st June, 2019 brought valuable learnings out of the best practices for which action is being taken to replicate the same in the model cities and towns.
- The door to door collection has been implemented in about 91% of total wards.

**6. Ensure separate storage, collection and transportation of construction and demolition wastes.**

The C&D wastes are transported separately and used for filling up of low-lying areas of cities.

**7. Setting up solid waste processing facilities by all local bodies having 1, 00,000 or more population.**

- ULBs have adopted Pit Composting for processing of biodegradable waste. 941 compost pits have been established so far which have been geotagged and information uploaded in the MIS of Swachh Bharat Mission (Urban) portal.
- 35 ULBs have established Material Recovery Facilities for processing of non-biodegradable wastes. Other ULBs are in the process of establishing similar facilities.
- Micro Composting Centres will be established in all ULBs of Odisha, starting with the Model Cities and Towns.

**8. Setting up solid waste processing facilities by local bodies below 1, 00,000 populations.**

Compliance as mentioned in point no. 7 i.e. for setting up solid waste processing facilities by all local bodies having 1,00,000 or more population shall be adopted.

**9. Setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.**

- 38 sites have been identified for setting up of sanitary landfill that will cater to the need of 66 ULBs. Some small ULBs are also tagged to nearest landfill and as such regional landfills are being developed. Collectors are in the process of identification of land for remaining ULBs.
- New techniques and methodologies have been identified wherein Sanitary Landfill may not be required.

**10. Setting up common or regional sanitary landfills by all local bodies under 0.5 million population for the disposal of permitted waste under the rules**

Compliance as made in point no. 9 i.e. setting up common or stand-alone sanitary landfills by or for all local bodies having 0.5 million or more population shall be adopted.

**11. Bio-remediation or capping of old and abandoned dump sites.**

- During the exposure visit to the State of Tamil Nadu, the officials got first-hand experience of the process relating to biomining.
- Tender shall be floated shortly for bio-remediation of old and abandoned dump sites.

**i(b) Steps taken for compliance of rules 24 of swm rules be now taken within six weeks to the extent not yet taken.**

**Submission of Annual Report under Rule 24**

- All 114 ULBs of the State have submitted Annual Report in the prescribed Form IV under the Solid Waste Management Rules, 2016 for the Calendar Year 2018 to the State Pollution Control Board, Odisha within the stipulated period.
- Consolidated Annual Report for 2017 has been submitted to CPCB.

**i(c) Similar steps be taken with respect to Plastic Waste Management Rules, 2016**

- Government in Forest & Environment Department have issued Notification No. 21103 Dated 29.09.2018, wherein several directions have been issued imposing restrictions on use of plastics with effect from 2nd October 2018 in five Municipal Corporations and Puri Municipality.
- In furtherance of the above Notification, the Project Director, District Urban Development Agencies have been designated as Nodal Officers.
- All ULBs have constituted Enforcement Squads for enforcement purposes.
- Status on enforcement for the 1st quarter of 2019-20 is as follows:

Amount of User Fee / Fine Collected (Rs.)	Quantity of plastic seized (kg)	No. of cases lodged
8,89,732	4,011.13	1 (one)

- SPCB, Odisha has intimated to cement manufacturing units to use plastic waste from nearby ULBs in their kilns.
- Submission of Annual Report  
Annual Report of 2017 has been sent to CPCB. Annual Report for the year 2018 will be sent within due date's i.e 31.07.2019.

**i (d) Similar steps be taken with regard to Bio-Medical Waste Management Rules.**

**Status of authorization granted to various Health Institutions**

- The total State Govt. Healthcare Facilities (both bedded and non-bedded) is 1812 out of which 1032 is having authorisation and 257 applications are under process with SPCB, Odisha.
- The total number of Private/Public Sectors/Trust/Central Government HCEs (both bedded and non-bedded) is 1997, out of which 1490 is having valid authorisation and 217 applications are under process with SPCB, Odisha.

**Training & Sensitization**

- The sensitization-cum-training has been imparted to all the DPHOs, SDMOs, DMO-cum-MS, HMs, Jr HMs & Matrons.
- Steps are being taken by the Director, Public Health, Odisha for engagement with NGOs & Civil Society Organisations (CSOs) working in the field of the Bio-Medical Waste Management for public participation, awareness & behavioural changes etc.

**Submission of Annual Report**

Annual Report of 2017 has been submitted to CSCB. However Annual Report for the year 2018 will be submitted by 31<sup>st</sup> July, 2019.

**(ii) At least three major cities and three major towns in the State and at least three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within next six months.**

- Model cities / towns have been notified on H&UD Department website:[www.urbanodisha.gov.in/Admin/Upload\\_Files/Circulars/Model%20Cities%20and%20Towns.pdf](http://www.urbanodisha.gov.in/Admin/Upload_Files/Circulars/Model%20Cities%20and%20Towns.pdf)

**Model Cities:** Bhubaneswar, Berhampur and Rourkela

**Model Towns:** Dhenkanal, Jajpur and Chhatrapur

- A total of 90 Panchayats (3 in each of the 30 Districts) have been identified to be developed as model GPs and uploaded on the website: <https://odishapanchayat.gov.in/>. Additionally, 63 Rurban Panchayats have been identified.
- GP-Level Action Plans shall be completed by 31st July, 2019.
- The GPs will be made fully compliant within 30 September, 2019.

**(iii) The remaining cities, towns and Village Panchayats of the State may be made fully compliant in respect of environmental norms within one year.**

- During reviews by the Chief Secretary, all the Collectors, Commissioners of Municipal Corporations, Project Directors of District Urban Development Agency and Executive Officers have been instructed to take all steps required to make the ULBs fully compliant in respect of environmental norms.
- A calendar of activities on SWM for all remaining GPs (other than the focus 153 GPs) has been prepared and will be implemented to make all Panchayats of the State fully compliant with respect to environmental norms within one year.
- GP Bye-Laws on SWM has been prepared and will be promulgated by 15th August, 2019.

**(iv) A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30, 2019.**

Complied

**(v) The Chief Secretary may personally monitor the progress, at least once in a month, with all the District Magistrates.**

After the completion of simultaneous General Elections to Lok Sabha and Vidhan Sabha and restoration & rehabilitation of aftermath of severe cyclone FANI, the Chief Secretary assessed the progress made

by the ULBs through Video Conferencing with all the District Magistrates on the implementation of provisions of the SWM Rules, 2016 and set deliverables with strict timelines.

**(vi) The District Magistrates or other Officers may be imparted requisite training.**

- The Training of Trainers was conducted for all the Commissioners / Additional Commissioners / Deputy Commissioners of Municipal Corporations, Project Directors of District Urban Development Agencies, Executive Officers, other Senior Officers, Sanitation Experts on different provisions of the Waste Management Rules, 2016 on 31.05.2019 at Bhubaneswar.
- In turn, they imparted training at ULB level to all the stakeholders and all Sanitation Workers, identified rag pickers, frontline Workers such as, members of WSHGs, NGOs, etc. in 1st phase from 6th to 11th June, 2019 and refresher training from 20th to 24th June, 2019. Altogether 28,606 persons have been trained.
- Training Module on Solid Waste Management for the identified district level stakeholders in the focus 153 GPs has been prepared, and shall be taken up in the month of July, 2019
- 70 master trainers have been trained for imparting training to the government stakeholders at the district level.
- Training modules and schedule for the District Magistrates has been finalized and will be taken up in the 2nd week of July.

**(vii) The District Magistrates may monitor the status of compliance of environmental norms, at least once in two weeks.**

- For expeditious implementation and removal of bottlenecks, if any, all the District Magistrates are closely monitoring the status of compliance of environmental norms for which review once in two weeks are being conducted mostly on 1<sup>st</sup> and 15<sup>th</sup> of each month.

- A format has been developed for monitoring of the status of compliance of environmental norms by the District Magistrates.

**(viii) Performance Audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months.**

- Performance audit of SPCB has been conducted from 27<sup>th</sup> to 28<sup>th</sup> May, 2019 by a team constituted by Central Pollution Control Board, New Delhi.
- A social audit shall be conducted for the concerned stakeholders, and remedial measures shall be taken to increase efficacy and effectiveness of the SWM activities in the State.